

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 92/MP/2017

- Subject : Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulations 111 and 114 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009; CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010; Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for signing of Long Term Access Agreement for Transmission System for evacuation of power from Unchahar TPS of NTPC.
- Date of hearing : 29.8.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : NTPC Limited and others
- Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Jasbir Singh, PGCIL
Ms. Anita A. Srivastava, PGCIL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Ranjitha Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri Manoj Kumar Sharma, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that subsequent to filing of the petition, the LTA Agreements have been signed with Rajasthan Discoms, Uttar Pradesh, UT-Chandigarh, Haryana, Uttarakhand and J&K. However, Tata Power Delhi Distribution Company Limited and Himachal Pradesh have informed that they are not willing to sign the LTA agreement and have requested the Ministry of Power and NTPC respectively for de-allocation of their shares. Learned counsel for the petitioner requested for time to file rejoinder to the reply filed by NTPC. Request was allowed by the Commission.

2. The Commission directed the respondents to file their replies, if not filed already, by 12.9.2017 with an advance copy to the petitioner, who, may file its rejoinder by 26.9.2017. The Commission directed that due date of filing replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 17.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**